

(Interruptions)

MR. SPEAKER : He can come to my chamber.

(Interruptions)

MR. SPEAKER : He can come to my chamber. He can explain things to me and if I am satisfied, I will allow him here in this House.

(Interruptions)

MR. SPEAKER : Look here, do not compel me to say things. I have had so many things from both sides. I will request the hon. Member to come to my Chamber.

(Interruptions)

MR. SPEAKER : I have to see.

*(Interruptions)***

MR. SPEAKER : Nobody is allowed.

*(Interruptions)***

MR. SPEAKER : I do not know, Sir.

*(Interruptions)***

MR. SPEAKER : I have not allowed anybody.

*(Interruptions)***

MR. SPEAKER : Let us not jump to conclusions. Let us first find out the fact because what you may say may not be the fact. So, let us find out what it is.

(Interruptions)

MR. SPEAKER : Nobody has my permission.

*(Interruptions)**[Translation]*

MR. SPEAKER : Don't compel me to take any decision in a haste. He is not going to run away. After coming here, one will not run away. Whatever we are to do, we should do after due consideration.

[English]

MR. SPEAKER : I have to see.

(Interruptions)

MR. SPEAKER : First I have to know; first let me get at the facts.

(Interruptions)

MR. SPEAKER : We must give full thought to what we are doing. Let me get at the facts.

*(Interruptions)**[Translation]*

MR. SPEAKER : You can also meet me.

[English]

Then we will see.

(Interruptions)

MR. SPEAKER : You come to me, we shall discuss it and then we will decide.

*(Interruptions)**[Translation]*

MR. SPEAKER : Not now. We can do it later. Heavens will not fall.

(Interruptions)

MR. SPEAKER : I shall do it after getting the facts. Not otherwise.

(Interruptions)

MR. SPEAKER : You may discuss with me.

12.12 hrs.

MESSAGE FROM THE PRESIDENT

[English]

MR. SPEAKER : I have to inform the House that I have received the following message dated the 3rd March, 1988 from the President :

**Not recorded.

"I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 22nd February, 1988."

[English]

(Interruptions)

MR. SPEAKER : I will talk to you.

(Interruptions)

MR. SPEAKER : Don't worry, the funds will be there

(Interruptions)

12.13 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) 'In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 8th March 1988, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd February, 1988, in the Repealing and Amending Bill, 1986 :

Enacting Formula

1. Page 1, line 1,—
for "Thirty-seventh"
substitute "Thirty-ninth"

Clause-1

2. Page 1, line 3,—
for "1986" substitute "1988".
- (ii) 'In accordance with the provisions of rule 115 of the Rules of

Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 8th March, 1988, agreed to the following amendments made by the Lok Sabha at its sitting held on the 23rd February, 1988, in the Parsi Marriage and Divorce (Amendment) Bill, 1987 :

Enacting Formula

1. Page 1, line 1,—
for "Thirty-eighth" substitute—
"Thirty-ninth"
Clause 1
2. Page 1, line 4,—
for "1987" substitute "1988"
Clause-9
3. Page 3, (i) line 27,—
for "1987" substitute "1988"
(ii) line 44,—
for "1987" substitute "1988".

12.14 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

[English]

Forty-eighth Report

SHRI M. THAMBI DURAI (Dharam-puri) : I beg to present the Forty-eighth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

(Interruptions)**

[English]

MR. SPEAKER : I have not allowed anybody.